



भारतीय प्रतिभूति
और विनियम बोर्ड
Securities and Exchange
Board of India

Remittance Advice

Attachment Proceeding No. 15151 & 15152 of 2026

Certificate No. 8974 of 2025

The Principal Officer/Chairman & Managing Director / CEO
All Banks/Mutual Funds and Post Master of all Post Offices in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8974 of 2025** dated **December 15, 2025**, had directed attachment of Bank accounts, Mutual Funds, Post Office accounts and demat accounts of **Shri Hitender Malhotra (PAN:CDUPM8087L)**, **Unitech Advisors India Private Limited (now known as Auram Asset Management Pvt Ltd) (PAN:AACCC5880D)**, **Ramesh Chandra (PAN:AACPC5805D)** and **Ajay Chandra (PAN:AACPC5803F)** in the matter of **Inspection of CIG Realty Fund Scheme I, II and IV** against the total due of Rs. **1,50,01,000/- (Rupees One Crore Fifty Lakhs One Thousand Only)** along with further interest, all costs, charges and expenses, etc. The attachment proceedings in the name of **Sanjay Chandra (PAN:AACPC5804C)** have been directed on **February 19, 2026**.
2. Whereas Notice of Demand dated **December 15, 2025** has been sent to Defaulters and Notice of Attachment of Bank Accounts, Mutual Funds, Post Office Accounts and Demat Accounts, dated **January 14, 2026**, for all defaulters except Sanjay Chandra has been issued to you.
3. Whereas Notice of Demand dated **December 15, 2025** has been received by Sanjay Chandra on January 16, 2026 and accordingly Notice of Attachment of Bank Accounts, Mutual Funds, Post Office Accounts and Demat Accounts, dated **February 19, 2026**, for Sanjay Chandra has been issued to you on **February 19, 2026**.
4. Whereas the current liability/dues from the Defaulter as on date is an amount of Rs. **1,52,41,000/- (Rupees One Crore Fifty-Two Lakh & Forty One Thousand Only)**.
5. You are hereby directed to remit the amount to the extent of amount mentioned in para 3 above lying in the account of the Defaulter with your Bank and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to SEBI Recovery Proceeds Account with ICICI Bank having Virtual Account Code: SEBIRRDPEN8974 (IFS Code: ICIC0000106) and intimate these remittance details by email to rekhav@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

राजन कुमार/Rajan Kumar
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone): 022 - 26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in



Continuation Sheet

भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
7. This direction is issued in exercise of powers conferred under sections 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 read with section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi this 19th day of February, 2026.

SEAL



— Signed —

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi